

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Customs Appeal No.78659 of 2018

(Arising out of Order-in-Appeal No.KOL/CUS(PORT)/AA/1267-1271/2018 dated 03.07.2018 passed by Commissioner of Customs (Appeals), Kolkata.)

M/s. C.F. Inc., A Unit of Surinder Kumar & Sons (HUF).

...Appellant

VERSUS

Commissioner of Customs (Port), Kolkata

.....Respondent

APPEARANCE

Shri S.C.Ratho, Consultant for the Appellant (s)
Shri S.Debnath, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

DATE OF HEARING : 30.04.2024
DATE OF DECISION : 30.04.2024

The Appeal is allowed with consequential relief, if any. For order, see order of date in Customs Appeal No.78658 of 2018.

Sd/

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)
MEMBER (TECHNICAL)**